

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 412 OF 1993
T.A.NO.

DATE OF DECISION 1.7.1998

Mrs. Aarati Apte, & ors. **Petitioners**

Mr. P.K. Handa, **Advocate for the Petitioner [s]**
Versus

The union of India & ors. **Respondent s**

Mr. N.S. Shevde for R-1 to R-3 **Advocate for the Respondent [s]**
Mr. G.I. Desai for R-4 to R-8

CORAM

The Hon'ble Mr. V. Ramakrishnan, vice Chairman.

The Hon'ble Mr. P.C. Kannan, Judicial Member.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ? *✓*
2. To be referred to the Reporter or not ? *✓*
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? *✓*

1. Mrs. Aarati Apte
2. Smt. Lata Bhagia
3. Mrs. Chandrika
4. Shri K.K. Motwani
5. Shri R.D. Mankani
6. Shri K.G. Patel
C/o. Mrs. Aarati Apte,
'Parishram Building',
Shiapura, Dharkar Lane,
Vadodara - 1.

.... Applicants.

(Advocate: Mr. P.K. Handa)

Versus

1. The Union of India,
Ministry of Railways, through:
Chairman, Railway Board,
'Rail Bhavan'
New Delhi.
2. The General Manager,
western Railway,
Churchgate, Bombay.
3. The Divisional Railway Manager(E)
Vadodara Division, western Railway,
Pratapnagar, Vadodara - 4.
4. Mr. M.K. Patel (SI)
C/o. AEN (S) OS, W-Rly,
DRM Office, Baroda - 4.
5. Mr. G.M. Patel (SI)
Stores (Elect.) OS DRM Office,
Western Railway, Baroda.
6. Mr. Shantilal K (OS)
C/o. Sr.D.E.E. (IRD)
DRM Office, Western Railway,
Baroda.
7. Mr. R.H. Jadahav,
C/o. Sr.D.E.E. (IRS)
Baroda Yard, Baroda-2.
8. Mr. J.S. Rathod, OS,
C/o. CPWI
Ahmedabad.

.... Respondents

(Advocates: Mr. N.S. Shevde for R-1 to R-3 &
Mr. G.I. Desai for R-4 to R-8)

ORAL ORDER

O.A.NO. 412/1993

Date: 1.7.1998.

Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

We have heard Mr. Handa for the applicant, Mr. Shevde for the official respondents and Mr. G.I. Desai for the private respondents at some length. Mr. Handa now says that the applicants would like to submit a detailed representation to the Railway Administration ~~bringing out~~ regarding their ^{bringing out} grievance ¹ inter alia the law laid down by the Hon'ble Supreme Court in such matters as reflected in R.K. Sabharwal and Ajit Singh Junaja's case etc. and seeks leave to withdraw the present O.A. He also shows us ~~xx~~ a copy of the Railway Board circular dated 15.5.98 addressed to all General Managers regarding principles for determining the seniority of staff belonging to SC/ST promoted earlier vis-a-vis, General/OBC staff promoted later and also an advance correction slip No.44 enclosed with that letter. A copy of this letter is taken on record. We note that the Railways had reviewed the matter in the light of the various judgments of the Hon'ble Supreme Court and expect that the Railway Board should scrupulously follow the principles as enunciated by the Supreme Court in such matters and take whatever step is called for regarding preparation/modification of the seniority list which may be done pursuant to the Supreme Court decisions.

2. With the above observation, we grant leave to Mr. Handa to withdraw the present O.A. The O.A. is disposed of as withdrawn. No costs.

P.C. Kannan
(P.C. Kannan)
Member (J)

V.Ramakrishnan
(V.Ramakrishnan)
vice Chairman

vtc.

CENTRAL ADMINISTRATIVE TRA

Application No. 091412183

of 19 —

Transfer application No. —

Old Write Pet. No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 20/10/88

Countersigned.

Section Officer/Court Officer.

S.29/8

Robert
Signature of the Dealing Assistant.

MGIPRRND—17 CAT/86—T. S. App.—30-10-1986—150 Pads.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

CAUSE TITLE

DA/412/83

NAME OF THE PARTIES Mrs. Antu Apte & Ors.
VERSUS

Union of India & Ors.

SR. NO	DESCRIPTION OF DOCUMENTS	PAGE
①	OA	22
②	Reply	23 to 29
③	written statement	30 to 58
④	Affidavit on Reply dated	68 to 74
⑤	DA/15/86	75 to 79

order dated 1/7/88

rd.